

ORDER DATED 1st OCTOBER, 2010

S. Singh..... Applicant
Vrs.
Union of India & Others Respondents

Coram:

HON'BLE MR. C.R. MOHAPATRA, MEMBER(A)

Heard Sri M.R. Mohapatra, Ld. Counsel for the applicant and Sri S.B. Jena, Ld. Addl. Standing Counsel appearing on notice for the Respondents (BSNL) on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. The applicant is the son of the deceased Central Government Employee of BSNL ^{who} seeks compassionate appointment after the death of his father on 17.01.2009. He has already furnished the Legal heir certificate, death certificate to the Respondents followed by a representation dated 05.01.2010 at Annexure-A/4. In view of the distressed condition of the family of the deceased employee his son has applied for compassionate appointment keeping in mind his educational qualification etc. It appears that his case has still not been considered and no reply has been given with reference to his representation dated 05.01.2010.

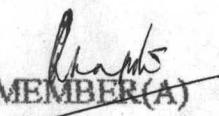
3. Sri S.B. Jena, Ld. Addl. Standing Counsel appearing for the Respondents (BSNL) submits that it has to be examined whether the deceased employee being a Majdoor in the BSNL, whether his son will be entitled to compassionate appointment as per the existing instructions/rules.

4. Accordingly, without going into the merit of the case, and as agreed to by the Ld. Counsel for the parties, Respondent No.2

is directed to consider the pending representation of the applicant as at Annexure-A/4 (Page-11 of the O.A.) and passed a reasoned order as per rules within a period of ninety days from the date of receipt of copy of this order and if necessary Respondent No.2 may seek direction/approval from Respondent No.1.

5. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

6. Send copy of this order to the Respondent No.2 along with the copy of this O.A. for compliance and free copy of this order be made over to the Ld. Counsel appearing for the parties.


MEMBER(A)

K.B.